ORISSA REGULATION No. III OF 1951 THE KHONDMALS LAWS (AMENDMENT) REGULATION, 1951

[Received the assent of the President on the 22nd February 1951, first published in an extraordinary issue of the Orissa Gazetto, dated the 2nd March 1951]

A REGULATION

FURTHER TO AMEND THE KHONDMALS LAWS BEGULATION, 1936

WHEREAS it is expedient to amend the Khondmals Laws Orissa Regulation, 1936, in the manner hereinafter appearing; Regulation IV of 1936

NOW, THEREFORE, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5 read with sub-paragraph (3) thereof, of the Fifth Schedule to the Constitution, the Governor of Orissa is pleased to promulgate the following Regulation made by him:

Short title and commencement.

- 1. (1) This Regulation may be called the Khondmals Laws (Amendment) Regulation, 1951.
 - (2) It shall come into force at once.

Amendment of section 68, Orissa Regulation IV of 1936.

2. In sub-section (I) of section 68 of the Khondmals Laws Regulation, 1936, clause (b) shall be omitted.